

Cr. Case 4579/2020
STATE Vs. FARUKH
FIR No. 039832 /2019 (I P Estate)

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused Farukh stated to be in JC.

IO/HC Sushil in person.

IO submits that accused Sunny has been bailed out in the present case.

Bail bonds furnished on behalf of accused Sunny are already on record.

Heard. Record perused.

On the basis of material available on record, since there exists a prima facie case against the accused persons for offence u/s 379/411/482 IPC, hence cognizance is taken.

Let copy of charge-sheet be supplied to accused Farukh by IO, through concerned Jail Superintendent.

Let accused Farukh be joined for hearing through VC on next date i.e. 08.10.2020.

Concerned Jail Superintendent to do needful.

Let summons be issued to accused Sunny for next date.

Copy of this order be sent to IO and concerned Jail Superintendent for compliance.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020

Cr. Case 5028/2020
STATE Vs. YOGESH @ YASH
FIR No. 143 /2020 (I P Estate)

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused Yogesh @ Yash stated to be bail out.

Accused Ankit @ Ashu in JC (produced through VC).

The copy of receiving of charge-sheet given by accused is received today.

Accused is Ankit @ Ashu submits that the copy of charge-sheet stands supplied to him and seeks time for checking the same. Concerned Jail Superintendent is directed to ensure the availability of Ld. Jail Visiting LAC to accused Ankit @ Ashu for checking of copies.

Put up for scrutiny of documents and FP as per law on 28.09.2020.

Let Court notice be also issued to accused Yogesh @ Yash through SHO concerned for next date. Accused Ankit @ Ashu be joined on date fixed through VC.

Copy of this order be sent to concerned Jail Superintendent, through email, for necessary compliance.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020

Cr. Case 5652/2020
STATE Vs. ASHOK KUMAR
FIR No. 165 /2020 (Rajinder Nagar)

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.
District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused in JC (produced through VC).

Sh. Surender Paswan, Ld. counsel for complainant.

Accused submits that the copy of charge-sheet has been supplied to
him and same is complete in all respects.

The perusal of the case record is showing that the accused has been
charge-sheeted for offences u/s 419/420/376/493/4965/406 IPC.

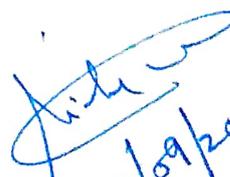
Further, the provisions of section 207 Cr.P.C. have also been
complied with. The copy of charge-sheet is also stated to be complete by the
accused.

In such circumstances, as the present case involving offence u/s
376 IPC appears to be triable by the Ld. Court of Sessions, accordingly, same is
hereby committed to the Court of Ld. District & Sessions Judge (HQ), for Sessions
trial.

The concerned Jail Superintendent is directed to produce the
accused through VC over Cisco Webex before the Court of Ld. District & Sessions
Judge (HQ) on 01.10.2020.

Let Ld. Public Prosecutor be also notified about the committal of
case proceedings.

Copy of this order be sent to concerned Jail Superintendent through
email at daksection.tihar@gov.in, for compliance.


23/09/2020

Cr. Case 5652/2020
STATE Vs. ASHOK KUMAR
FIR No. 165 /2020 (Rajinder Nagar)

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused in JC (produced through VC).

Sh. Surender Paswan, Ld. counsel for complainant.

Accused submits that the copy of charge-sheet has been supplied to him and same is complete in all respects.

The perusal of the case record is showing that the accused has been charge-sheeted for offences u/s 419/420/376/493/4965/406 IPC.

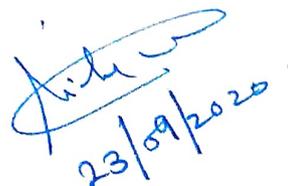
Further, the provisions of section 207 Cr.P.C. have also been complied with. The copy of charge-sheet is also stated to be complete by the accused.

In such circumstances, as the present case involving offence u/s 376 IPC appears to be triable by the Ld. Court of Sessions, accordingly, same is hereby committed to the Court of Ld. District & Sessions Judge (HQ), for Sessions trial.

The concerned Jail Superintendent is directed to produce the accused through VC over Cisco Webex before the Court of Ld. District & Sessions Judge (HQ) on 01.10.2020.

Let Ld. Public Prosecutor be also notified about the committal of case proceedings.

Copy of this order be sent to concerned Jail Superintendent through email at daksection.tihar@gov.in, for compliance.


23/09/2020

The concerned Ahlmad is also directed to send the case record complete in all respects alongwith documents and articles, if any to the Court of Ld. District & Sessions Judge (HQ), well before the next date fixed.



(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020

FIR No.233/14
PS Rajender Nagar
State Vs. Kalsevi

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

IO/SI Praveen in person.

Process server HC Ravinder Singh in person.

IO/SI Praveen has filed application for recording the statement of process server. Another application is filed by process server HC Ravinder for declaring accused as a proclaimed offender. Same is taken up today.

Statement of process server HC Ravinder Singh regarding the execution of process u/s 82 Cr.P.C qua accused Kalsevi is recorded separately. The report of process server u/s 82 Cr.P.C is exhibited as EX.PS1/A. The publication report(s) are Ex.A-1 and A-2. Process server is discharged.

In view of the statement of the process server and also the report, this court is satisfied with the mode and manner of execution of process u/s 82 Cr.P.C and is further satisfied that the accused is either absconding or deliberately concealing himself from execution of warrants.

Accordingly, accused Kalsevi is a "proclaimed person".

These papers be tagged with relevant case file titled as Archana Tulli Vs. Kalsevi & Anr., with direction to revive the same as and when accused is apprehended. A copy of this order be sent to SHO concerned for registering case FIR u/s 174A of IPC against the accused, in accordance with law.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020

FIR No. 196/19
PS Rajender Nagar
State Vs. Satpal Singh & Ors.

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

IO/SI Mahipal Singh (joined through VC).

IO has moved an application for issuance of NBWs against the accused namely Satpal Singh S/o Sh. Lal Singh, through email.

It is submitted by the IO that the accused is intentionally evading and is absconding to avoid his arrest. IO further submits that during the course of investigation, search/raids were conducted at the residence of the accused at village Mukandpur- Lubana, Tehsil-Mehreen, Dist. Kathua, Jammu & Kashmir. It is also submitted by IO that upon raid conducted at the house of accused, his associate, co-accused Vinay Verma was nabbed by the police on 21.09.2020 and he is running in PC till today. It is also submitted by the IO that there is no stay on arrest of accused in any Court of Law.

Submission heard.

In view of the submissions made by the IO and also keeping in view the fact that the investigation of the case has to be brought to a logical end, which certainly cannot take place in absence of the absconding accused, accordingly, this Court is of the considered view that accused is deliberately avoiding the process of law & his presence can not be secured without issuing of coercive process.

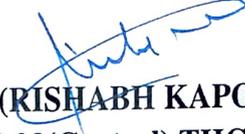
In these circumstances, NBWs be issued against the accused namely Satpal Singh S/o Sh. Lal Singh, R/o village Mukandpur- Lubana, Tehsil-Mehreen, Dist. Kathua, Jammu & Kashmir through IO / SHO concerned for 23.10.2020.

It is needless to state that IO is at the liberty to cause the production of the accused before the court within the statutory period prescribed under law, in the event he is nabbed by him prior to the date fixed.


23/09/2020

Application disposed off accordingly.

Scanned copy of this order be sent to IO/SHO concerned through
email.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020

Cr. Case 3880/2020
STATE Vs. ABHAY ARORA
FIR No. 30 /2020 (Rajinder Nagar)

23.09.2020

(Matter has been physically heard)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld. District & Sessions Judge (HQ).

Present: Ld. APP for the State.

Accused Lakhan Verma in person.

Accused Sushil @ Sillu, Nitesh Phore, Ankit and Varun Vashisth in
JC (produced through VC).

Accused Abhay Arora, Amit Kumar Shukla and Naveen Dabas not
produced through VC.

Sh. Maharaj Singh, Ld. counsel for accused Abhay Arora.

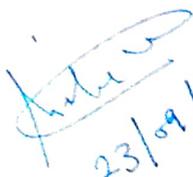
Sh. Yatharath Sinha, Ld. counsel for accused Sushil @ Sillu.

Accused Lakhan Verma submits that copy of charge-sheet supplied
to him was complete in all respects. Counsel for accused Abhay Arora and Sushil
@ Sillu also submits that copy of charge-sheet was complete in all respects.
Further, accused Nitesh Phore submits that copy of charge-sheet supplied to him
was also complete.

Accused Ankit and Varun seeks time for checking of copies.
Concerned Jail Superintendent(s) are directed to ensure availability of Jail visiting
LAC to such accused persons for checking of copies.

Issue fresh notice to concerned Jail Superintendent for producing
accused Abhay Arora, Amit Kumar Shukla and Naveen Dabas through VC on
08.10.2020.

Remaining accused persons except Lakhan Verma be also produced
through VC on date fixed. Accused Lakhan Verma shall remain present on date
fixed.


23/09/2020

Put up for purpose fixed and FP as per law on date fixed.

Concerned jail superintendent to do needful.

Copy of this order be sent to concerned Jail Superintendent through email, for compliance.

Put up on 08.10.2020 at 02:00 pm.


(RISHABH KAPOOR)
MM-03(Central),THC,Delhi
23.09.2020